

ITEM NO.14

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.)No(s). 5007-5008/2018

(Arising out of impugned final judgment and order dated 25-04-2018 in CCN No. 4669/2017 in RN No. 11/2017 passed by the High Court Of Judicature At Allahabad)

IRFAN@ NAKA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Exemption from filing certified copy of the impugned judgment)

Date : 08-06-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE ASHOK BHUSHAN
(VACATION BENCH)

For Petitioner(s) Ms. Adeeba Mujahid, AOR
Mr. Himanshu Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Original records may be called for.

Intimation of this matter be sent to the concerned jail
authority.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER